

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

18.02.2014

OA No. 291/00103/2014

Mr. S.K. Singodiya, Counsel for applicant.

Heard the learned counsel for the applicant.

The applicant has filed the present OA being aggrieved by the impugned order dated 12.11.2013 (Annexure A/1) whereby the applicant was directed to hand over his charge to Shri Sonu Kumar and a charge report and receipt was prepared in the presence of Dak Adidarshak.

The learned counsel for the applicant submits that the applicant has also served a legal notice dated 02.01.2014 (Annexure A/3) but the same has not been decided by the respondents.

Having heard the learned counsel for the applicant, the applicant is given liberty to serve the legal notice dated 02.01.2014 along with the paperbook of this OA before the respondents within a period of 15 days and the respondents are directed to consider and decide the legal notice dated 02.01.2014 (Annexure A/3) by passing a reasoned & speaking order according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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